

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1003 of 2020**

**IN THE MATTER OF:**

**Sarveshwar Creation Pvt. Ltd.**  
**(Through its Resolution Professional)**

**...Appellant**

**Versus**

**Union Bank of India**

**...Respondent**

**Present:**

**For Appellant: Mr. Jayant Mehta, Mr. Aditya Dewan, Mr. Siddharth Chechani, Advocates.  
Mr. Manoharlal Vij, RP.**

**For Respondent: Mr. Krishnendu Datta, Ms. Ekta Chaudhury, Ms. Ridhima Sethi, Mr. Rahul Gupta, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**12.01.2021:** Shri Krishnendu Datta, Advocate representing the Respondent submits that reply has been filed with the Registry yesterday. Let the Registry place the same on record. Appellant may file rejoinder thereto within two weeks. Short written submission, not exceeding three pages, together with compilation of relevant judgments may also be filed within the same time.

List the appeal 'for admission (after notice)' on **3<sup>rd</sup> February, 2021.**

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Meanwhile, the Committee of Creditors will go ahead with the proceedings but resolution plan shall not be finalized.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*